

PUNJAB VIDHAN SABHA
BILL NO.35-PLA-2021
THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) BILL, 2021

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961 (hereinafter referred to as the principal Act), in section 2,- Amendment of section 2 of Punjab Act 23 of 1961.

- (i) clause (9) shall be omitted;
- (ii) in clause (14), the words "or a person licenced under this Act" shall be omitted;
- (iii) in clause (19), the words "and private market yard" shall be omitted;
- (iv) in clause (20), the words "including the marketing under contract farming" shall be omitted;
- (v) clauses (29) and (30) shall be omitted;
- (vi) for clause (33), the following clause shall be substituted, namely:-

"(33) "producer and consumer market yard" means an enclosure, building or locality in the notified market area. owned and operated by the Market Committee";

- (vii) in clause (34), the words and sign "by a group of producers, Farmer Producer Organization, Farmer Agri. Business Consortium, Farmer Producer Company or" shall be omitted;
 - (viii) clause (35) shall be omitted;
 - (ix) in clause (40), the words "or special purpose vehicle or company" shall be omitted; and
 - (x) in clause (41), after the word "Agriculture", the words "and Farmers Welfare" shall be inserted.
3. Amendment of section 7 of Punjab Act 23 of 1961. In the principal Act, in section 7,-
- (i) in sub-section (1), the words "and one or more private market yards" shall be omitted; and
 - (ii) in sub-section (2), the words "and one or more private market yards" shall be omitted.
4. Amendment of section 7-B of Punjab Act 1961. In the principal Act, in section 7-B, for sub-section (2), the following sub-section shall be substituted, namely-
- "(2) Such special market yards may be managed directly by the Board."
5. Amendment of section 7-C of Punjab Act 23 of 1961. In the principal Act, section 7-C shall be omitted.
6. Amendment of section 7-D of Punjab Act 1961. In the principal Act, in section 7-D, the words and signs "any person or a group of producers or" and ",as the case may be," shall be omitted.
7. Amendment of section 7-E of Punjab Act 1961. In the principal Act, in section 7-E, the words "a group of producers or Farmer Producer Organisation or Farmer Agri. business Consortium or Farmer Producer Company or" shall be omitted.
8. Amendment of section 7-F of Punjab Act 1961. In the principal Act, in section 7-F, for the words "any person", the words "the Board" shall be substituted and the proviso thereto shall be omitted.
9. Amendment of section 7-H of Punjab Act 23 of 1961. In the principal Act, section 7-H shall be omitted.

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| 10. | In the principal Act, section 10-B and section 10-C shall be omitted. | Omission of sections 10-B and 10-C of Punjab Act 23 of 1961. |
| 11. | In the principal Act, in section 23, sub-sections (4) and (5) shall be omitted. | Amendment of section 23 of Punjab Act 23 of 1961. |
| 12. | In the principal Act, in section 26, in clause (xx), the words "or through public private partnership" shall be omitted. | Amendment of section 26 of Punjab Act 23 of 1961. |
| 13. | In the principal Act, section 27-A shall be omitted. | Omission of section 27 A of Punjab Act 23 of 1961. |
| 14. | In the principal Act, in section 28, in clause (xx), the words "or through public private partnership" shall be omitted. | Amendment of section 28 of Punjab Act 23 of 1961. |
| 15. | In the principal Act, in section 43, in sub-section (2),-
(i) in clause (xxxviii), the words and sign "private market yard." shall be omitted; and
(ii) clause (xlili) shall be omitted. | Amendment of section 43 of Punjab Act 23 of 1961. |

CHANDIGARH:
THE 26TH NOVEMBER, 2021

SURINDER PAL,
SECRETARY.